

MINUTES OF THE MEETING No. 41/10 dated 6.1.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.40/10 for confirmation and confirmed and adopted the same without any change.

Case No A-129 NC No.41/10 Dated 6.1.10	M/ s Surya International, Ahmedabad F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic. No.0810064076 dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments by DC(SSI). Accordingly the case may be re-listed on 20.1.2010..

Case No M-194 NC No.41/10 Dated 6.1.10	M/ s Synthite Inds. Ltd, Kerala F.No.01/85/50/185 /AM09/DES-IV RLA F.No.10/24/40/175/AM08 Lic. No.1010028797 dated 13.2.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments by Spices Board. Accordingly the case may be re-listed on 20.1.2010..

Case No M-195 NC No.41/10 Dated 6.1.10	M/ s Liberty Whiteware Ltd, N. Delhi F.No.01/83/50/708 /AM09/DES-IV RLA F.No.05/24/40/326/AM09 Lic. No.0510226237 dated 26.8.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/344/08-TSW dated 6.1.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Ceramic Sanitary ware along with Seat	1 Kg	1. Ball clay (powder) 2. Bally clay (noodle)	0.194 Kg 0.194 Kg

Cover, Cistern and Fixing Kit	3. Fire clay	0.0912 Kg
	4. China clay (powder)	0.125 Kg
	5. Mineral Feldspar	0.0333 Kg
	6. Mineral Quartz	0.022 Kg
	7. Wallaston Clay	0.0106 Kg
	8. Dolomite Clay	0.0063 Kg
	9. Chemical – Barium Coabonate	0.0042 Kg
	10. Chemical – Calcium Carbonate	0.0021 Kg
	11. Chemical – Tixolam (Rheological additive and binder)	0.00016 Kg
	12. POP	0.930 Kg
	13. Polyols	0.00123 Kg
	14. Isocyanates	0.00123 Kg
	15. Foam (Sponge) Hard	0.0002 No.
	16. Foam (Sponge) Soft	0.0004 No.
	17. Labels (Branding)	Net to Net
	18. Labels (Bar code)	Net to Net
	19. Relevant Seat Cover	Net to Net
	20. Relevant Cistern	Net to Net
	21. Relevant Fixing Kit	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-196 NC No.41/10 Dated 6.1.10	M/ s Bhagwati Remedies (P) Ltd, F.No.01/85/50/154 /AM08/DES-IV RLA F.No.37/24/40/02/AM08 Lic. No.3710000725 dated 7.1.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 27.1.2010..

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 41/83-ALC1/2009 **MEETING DATE** : 06.01.2010

1	Case No.: 430/24/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/01222/AM07/	RLA File :03/95/040/01333/AM07/	Lic.No/Date:0310417878 01.02.2007	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 23.12.2009 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. End-use of export product since thermal paper is being used in export 2. Material balance in terms of GSM between import and export since as per details furnished the GSM of export should be 162 GSM rather than 175. 3. Past 2 years production/consumption data year-wise duly certified by Central Excise for item of export under reference. Accordingly the case may be re-listed on 3.2.2010. D/L issued on 8.1.2010.			

2	Case No.: 36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

3	Case No.:19/7/83-ALC1/2009	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Rejected
	HQ File :01/83/050/00082/AM10/	RLA File :34/24/040/00216/AM09/	Lic.No/Date:3410023979 15.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 20/7/09 and reminder dated 4.9.2009. and final reminder dated 12.11.2009 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

4	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

5	Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. Final reminder issued on 19.11.2009. Accordingly the case may be re-listed on 3.2.2010.			

6	Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. Final reminder issued on 19.11.2009. Accordingly the case may be re-listed on 3.2.2010.			

7	Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:03.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. Final reminder issued on 19.11.2009. Accordingly the case may be re-listed on 3.2.2010.

8	Case No.: 2/4/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/85/050/00030/AM10/	RLA File :02/24/040/00024/AM10/	Lic.No/Date:0210126579 15.05.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.2.2010.			

9	Case No.: 13/21/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00384/AM10/	RLA File :03/94/040/00097/AM10/	Lic.No/Date:0310520402 19.05.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 29.10.09 issued by this office. Accordingly the case may be re-listed on 3.2.2010..			

10	Case No.: 29/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00400/AM10/	RLA File :10/24/040/00016/AM10/	Lic.No/Date:1010033892 03.06.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

11	Case No.: 30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

	Case No.: 57/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Approved
	HQ File :01/83/050/00428/AM10/	RLA File :10/24/040/00019/AM10/	Lic.No/Date:1010033898 03.06.2009	Defer Date:

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Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 4.1.2010 stating that the weighted average yield comes to 8.92% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	20000.000 Kg	Light Black Pepper (Light Berries)	200.000 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

13	Case No.:25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

14	Case No.:47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

15	Case No.:11/21/83-ALC1/2009	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00382/AM10/	RLA File :03/95/040/00639/AM09/	Lic.No/Date:0310524169 15.06.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 21/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.11.09 issued by this office. Accordingly the case may be re-listed on 3.2.2010..			

16	Case No.:19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 4/1/2009 issued by this office. Accordingly the case may be re-listed on 3.2.2010..

17	Case No.: 12/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00294/AM10/	RLA File :03/95/040/00864/AM09/	Lic.No/Date:0310528674 13.07.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 15.10.09 by Deptt. of C&PC(Chem.Div). Reminder dated 13.11.09 issued by this office.. Accordingly the case may be re-listed on 3.2.2010.			

18	Case No.: 20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Transferred to Different Section
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is a Pharma.			

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Case No.:20/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Approved
HQ File :01/83/050/00302/AM10/	RLA File :04/24/040/00066/AM10/	Lic.No/Date:0410106107 14.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/150/08-TSW/ dated 5.1.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Solder Paste 63/37 OL107E Tin 63% and Lead 37% (Combination of Paste flux 361 NAHV 4.95%, 361 NALV 4.95% Tin Alloy Powder 63/37 (Tin & Lead) 73.3%, Tin Alloy Powder 62/36/2 (Tin, Lead & Silver 17.8%)	1 Kg	1. Tin Alloy Powder 63/37 type 3 tin Alloy Powder with the combination of Tin and Lead 2. Tin Alloy Powder 62/36/2 type 3 tin Alloy Powder with the combination of Tin and Lead & Silver 3. Paste Flux 361 NAHV 4. Paste Flux 361 NALV	0.733 Kg 0.178 Kg 0.0495 Kg 0.0495 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:46/21/83-ALC1/2009	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM10/	RLA File :03/94/040/00283/AM10/	Lic.No/Date:0310528945 15.07.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 26/10/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issued reminder. Accordingly the case may be re-listed on 3.2.2010..			

21	Case No.:34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is a Pharma.			

22	Case No.:38/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00320/AM10/	RLA File :04/24/040/00063/AM10/	Lic.No/Date:0410106297 20.07.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/9/09 . Reminder issued on 13.11.09. The Committee decided to issue final reminder to the firm to provide hard copy of application with in 15 days time. Accordingly the case may be relisted on 3.2.10.			

23	Case No.:8/21/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00379/AM10/	RLA File :09/24/040/00166/AM10/	Lic.No/Date:0910038883 11.08.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

24	Case No.:62/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00433/AM10/	RLA File :10/24/040/00051/AM10/	Lic.No/Date:1010034894 12.08.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

25	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

26	Case No.:64/21/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00435/AM10/	RLA File :34/24/040/00073/AM10/	Lic.No/Date:3410024890 12.08.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 13.11.09 issued by this office. Accordingly the case may be re-listed on 3.2.2010..			

27	Case No.:2/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/85/050/00086/AM10/	RLA File :02/24/040/00093/AM10/	Lic.No/Date:0210130724 24.08.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 3.2.2010.			

28	Case No.:3/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/85/050/00087/AM10/	RLA File :02/24/040/00094/AM10/	Lic.No/Date:0210130726 24.08.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 3.2.2010.			

29	Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009	Defer Date:06.01.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is a Pharma.			

30	Case No.: 12/25/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00474/AM10/	RLA File :09/24/040/00186/AM10/	Lic.No/Date:0910039259 09.09.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

31	Case No.: 18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 8/12/09 . The Committee decided to issued final reminder to the firm with in 15 days time. Accordingly the case may be relisted on 3.2.2010			

32	Case No.: 1/29/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00534/AM10/	RLA File :10/24/040/00067/AM10/	Lic.No/Date:1010035409 25.09.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

33	Case No.: 2/29/83-ALC1/2009	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00535/AM10/	RLA File :03/94/040/00504/AM10/	Lic.No/Date:0310539329 25.09.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/11/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010..			

	Case No.: 6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 23.12.2009 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-			

34	1. Weight of the export product 2. Percentage solid resin content in export 3. Percentage solid resin in the import item namely Epoxide Resin and Phenolic Resin 4. Details of indigenous inputs along with their quantity 5. Name and quantity of each of the solvent to be imported along with their boiling range 6. Specific name of waxes to be imported 7. Material balance between import and export in terms of percentage solid resin content. Accordingly the case may be re-listed on 3.2.2010.
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35	Case No.:9/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00542/AM10/	RLA File :09/24/040/00210/AM10/	Lic.No/Date:0910039456 05.10.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

36	Case No.:10/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00543/AM10/	RLA File :09/24/040/00224/AM10/	Lic.No/Date:0910039457 05.10.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

37	Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 23.12.2009 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Type of kraft paper to be imported whether coated or uncoated 2. Percentage wastage at each unit operation in manufacturing 3. Past 2 years production/consumption data year – wise duly certified by Central Excise Accordingly the case may be re-listed on 3.2.2010.			

38	Case No.: 16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 23.12.2009 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Type of kraft paper to be imported whether coated or uncoated 2. Percentage wastage at each unit operation in manufacturing 3. Past 2 years production/consumption data year – wise duly certified by Central Excise Accordingly the case may be re-listed on 3.2.2010.			

39	Case No.: 19/29/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00552/AM10/	RLA File :03/95/040/00353/AM10/	Lic.No/Date:0310540591 07.10.2009	Defer Date:03.02.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/1/2009 issued by this offive. Accordingly the case may be re-listed on 3.2.2010..			

40	Case No.: 1/33/83-ALC1/2009	Party Name:DEVANSHI DYESTUFF	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00585/AM10/	RLA File :03/94/040/00534/AM10/	Lic.No/Date:0310543086 29.10.2009	Defer Date:03.02.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

41	Case No.: 2/37/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00685/AM10/	RLA File :08/24/040/00229/AM10/	Lic.No/Date:0810084472 27.11.2009	Defer Date:03.02.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

42	Case No.: 4/37/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00687/AM10/	RLA File :08/24/040/00224/AM10/	Lic.No/Date:0810084474 27.11.2009	Defer Date:03.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.

43	Case No.: 5/37/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00688/AM10/	RLA File :09/24/040/00358/AM10/	Lic.No/Date:0910040050 27.11.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

44	Case No.: 7/37/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00690/AM10/	RLA File :08/24/040/00172/AM10/	Lic.No/Date:0810084506 30.11.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.2.2010.			

45	Case No.: 8/37/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00691/AM10/	RLA File :08/24/040/00214/AM10/	Lic.No/Date:0810084507 30.11.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

46	Case No.: 9/37/83-ALC1/2009	Party Name:ARCHIES LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00692/AM10/	RLA File :05/23/040/00114/AM10/	Lic.No/Date:0510253588 30.11.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

47	Case No.: 10/37/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00693/AM10/	RLA File :10/24/040/00091/AM10/	Lic.No/Date:1010036134 30.11.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

48	Case No.: 13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

49	Case No.: 1/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00765/AM10/	RLA File :03/94/040/00800/AM10/	Lic.No/Date:0310551178 16.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

50	Case No.: 2/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00766/AM10/	RLA File :03/94/040/00801/AM10/	Lic.No/Date:0310551188 16.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

51	Case No.: 3/41/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00767/AM10/	RLA File :08/24/040/00248/AM10/	Lic.No/Date:0810084996 17.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.			

52	Case No.: 4/41/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status: Case Deferred
	HQ File :01/83/050/00768/AM10/	RLA File :34/24/040/00020/AM10/	Lic.No/Date:3410025910 17.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

	Case No.: 5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009	Status: Case
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53			06.01.2010	Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

54	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

55	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

56	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

57	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.2.2010.			

	Case No.:10/41/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HO File :01/83/050/00774/AM10/	RLA File :09/24/040/00349/AM10/	Lic.No/Date:0910040372	Defer

58			18.12.2009	Date:03.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.2.2010.				

59	Case No.:11/41/83-ALC1/2009	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00775/AM10/	RLA File :07/24/040/00363/AM10/	Lic.No/Date:0710069012 21.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.2.2010.			

60	Case No.:12/41/83-ALC1/2009	Party Name:CORTICA MFG(INDIA) PVT LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00776/AM10/	RLA File :04/24/040/00139/AM10/	Lic.No/Date:0410110310 22.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

61	Case No.:13/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00777/AM10/	RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

62	Case No.:14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

63	Case No.:15/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00779/AM10/	RLA File :02/24/040/00021/AM10/	Lic.No/Date:0210135734 22.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

	copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.
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64	Case No.: 16/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00780/AM10/	RLA File :02/24/040/00089/AM10/	Lic.No/Date:0210135735 22.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

65	Case No.: 17/41/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:41/83-ALC1/2009 06.01.2010	Status:Case Deferred
	HQ File :01/83/050/00781/AM10/	RLA File :08/24/040/00240/AM10/	Lic.No/Date:0810085203 22.12.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 3.2.2010.			

Date:13.01.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer